

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:941
ANSWERED ON:20.03.2012
REGISTRATION OF FIR
Swamygowda Shri N Cheluvarya Swamy

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received any complaint with regard to non-registration of First Information Reports (FIRs) by police personnel;
- (b) if so, whether the Government has any proposal to introduce a system of online registration of FIRs; and
- (c) if so, the details and purpose thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c): 'Police' and 'Public Order' being State subjects under the Seventh Schedule to the Constitution of India, the State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the accused / criminals involved through the machinery of their law enforcement agencies. The Union Government, however, attaches highest importance to the matter of prevention of crime and an Advisory on Prevention, Registration, Investigation and Prosecution of Crime has been issued to all State Governments and UT Administrations on 16th July, 2010. Crime and Criminal Tracking Network and System (CCTNS), a flagship project of Ministry of Home Affairs, contemplates to provide an online facility for the online registration of the FIRs.